

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.222- IA/289(AHM)2024
in
CP(IB)/88(AHM)2023

Proceedings under Section 94 IBC

IN THE MATTER OF:

Mrs Rosy Pawankumar Agrawal Personal Gurantor Of
Roselabs Bioscience Limited

.....**Applicant**

.....**Respondent**

Order delivered on: 07/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Riddhi Vadgama, Adv.
For the PG : Mr. Kunal Vaishnav, Adv.
For the Respondent : Mr. Monaal Davawala, Adv. for Raj Radhe Finance Ltd.
Mr. Raju Kothari, Adv. for ARCIL
Mr. Sumit Parikh, Adv. for UBI (R-6)

ORDER

IA/289(AHM)2024

Heard the Ld. Counsel for the Resolution Professional and the respondents. It appears that name of the respondents mentioned in the report of RP are not proper. As some of the advocates appearing for other creditors who have been assigned the loans by the earlier creditors are shown wrongly. RP is also directed to amend the respondents and furnish the copy of report in terms order dated 05.04.2024 and file a fresh report.

List for further consideration on 24.06.2024.

Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)